IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn.No. RA-131/91 In 0A-1973/89 Date of decision: 6-5-1592

Shri Husan Singh

Petitioner

Versus

Deputy Commissioner of Respondent Police, Delhi

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

- Whether Reporters of local papers may be allowed to see the Judgment? Yes
- 2. To be referred to the Reporters or not? M

JUDGMENT

The petitioner in this R.A. is the original applicant in DA-1973/89 which was disposed of by judge-ment dated 3.5.1991. The petitioner, while working as Sub-Inspector in the Delhi Police, filed the main application praying that the respondents be directed to pay to him all consequential benefits, including arrears of pay instead of mere proforma promotion mentioned

in the impugned orders dated 23.6.1989 and 17.7.1989 in the rank of A.S.I. and S.I.

- 2. After hearing the applicant and the learned counsel for the respondents, the Tribunal found no merit in the application and the same was disablowed.
- The petitioner in this R.A. has not brought out any fresh facts warranting a review of the application.

 We also do not see any error of law apparent on the face of the judgement. The R.A. is dismissed.

(B.N. Dhoundiyal) 47577777

(P.K. Kartha)(S) Vice-Chairman(Judl.)